Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
Appeal No. 132 of 2005

Dated: 28th Day of September, 2005

Present :

Hon'ble Mr. Justice Anil Dev Singh, Chairperson
Hon'ble Mr. Justice E. Padmanabhan, Judicial Member
Hon'ble Mr. H.L. Bajaj, Technical Member

Mr. Devraj Aroara -Appellant

V/s.

NDPL & Ors -Respondent

Counsel for Appellant : Mr. B.P. Agarwal

ORDER

The learned counsel for the appellant has made an endorsement in the appeal paper book which reads as under:-

"the learned counsel for the appellant wishes to withdraw the appeal".

The learned counsel represents that the appellant would work out his remedies including a complaint under Section 142 of the Electricity Act, 2003 before the appropriate forum.

Accordingly, the appeal is dismissed as withdrawn."

(Mr. Justice Anil Dev Singh)
Chairperson

(Mr. Justice E. Padmanabhan)
Judicial Member

(Mr. H.L. Bajaj)
Technical Member

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